

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:2313  
ANSWERED ON:24.11.2010  
DISPUTE OVER KISHENGANGA HYDEL PROJECT  
Tandon Annu

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether there has been an agreement with Pakistan on the appointment of neutral umpires to the international court of arbitration for adjudication of dispute over the 350 MW Kishenganga hydel project in Jammu and Kashmir;
- (b) if so, the details thereof; and
- (c) the current status of the project, including the percentage of the project completed so far?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) & (b): No, Madam. The setting up of the Court of Arbitration on the issues of the 330 MW Kishenganga Hydel project is as per the provisions of the Indus Waters Treaty 1960 on the request of Pakistan. There was no agreement between India and Pakistan on the names of the Umpires to be appointed for the Court of Arbitration. In the absence of agreement on the names of Chairman, Technical Umpire and Legal Umpire (collectively called as Umpires in the Treaty), a draw of lot was held in New Delhi on 29-07-2010, to determine the persons listed in the Treaty who will be requested to select the three Umpires. As determined by the draw, the request letters were sent to Secretary General of the United Nations, Lord Chief Justice of England and Wales and Rector, Imperial College of Science and Technology, London for the appointment of the three Umpires. Recently, Secretary General, United Nations has nominated the Chairman Umpire.

(c): The current status of the Kishenganga project is as under:

The construction works of the project in the Dam Complex, Adits related to Intake, Head Race Tunnel, Pressure Shaft, Power House complex and Head Race Tunnel etc. are going on. The financial progress upto October 2010 is about 13% of the total cost for which the project was cleared.